

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 2644
TO BE ANSWERED ON AUGUST 11, 2021

REHABILITATION FOR EVICTED RESIDENTS

NO. 2644. SHRI KAPIL SIBAL:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the reason Government has proposed to change the status of the empty dwellings, meant for rehabilitation for evicted residents, to affordable rental housing units instead of ownership-based units;
- (b) what does this policy entail, the details thereof; and
- (c) whether the persons eligible for rehabilitation will be expected to pay rent for their dwelling units or will they be provided ownership at some point?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI KAUSHAL KISHORE)

(a) & (b): Jawaharlal Nehru National Urban Renewal Mission (JnNURM) and Rajiv Awas Yojana (RAY) were implemented from 2005-2014 to provide pucca houses to slum dwellers on ownership basis. In these schemes, a total of 13.83 lakh houses were sanctioned, of which 12.34 lakh have been completed till date. After all efforts to allot remaining houses to eligible beneficiaries, around 88,171 houses constructed under JnNURM/RAY were lying still vacant in various cities.

Covid-19 pandemic has resulted in reverse migration of urban migrants/poor in the country. Urban migrants/poor consisting of workers in manufacturing industries, domestic/commercial establishments, health sector, service providers, hospitality industry, construction or other such sectors play an important role in urban economy.

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In order to save the national wealth and put the above unutilised vacant houses in productive use by making it available for urban migrants/poor on rental basis, Affordable Rental Housing Complexes (ARHCs) was launched as a sub-scheme of Pradhan Mantri Awas Yojana-Urban. The Operational Guidelines of ARHCs are available online at <http://arhc.mohua.gov.in/filesUpload/Operational-Guidelines-of-ARHCs.pdf>.

(c): The ARHCs are to be operated for a period of 25 years on rental basis through a Concessionaire. After 25 years, Concessionaire will hand over ARHCs to the concerned Urban Local Body (ULB). Thereafter, ULB may restart next cycle of concession agreement like earlier or operate complexes on their own on rental basis.
